

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

O.A No. 190 /1997

Shri R. Kr. Jha

-VS-

Applicant(s)

Union of India & Ors

Respondent(s)

Mr. S.C. Dutta Roy, P. Sharma Advocate for the Applicant(s)

Mr. B.K. Sharma, Rly. Sc Advocate for the Respondent(s)

Office Note

Date

Court Orders

10.9.97

Mr S.C.Dutta Roy, learned counsel for the applicant and Mr J.L.Sarkar, learned Railway counsel for the respondents are present.

It has been stated in this application that the applicant's father was a Gunner under Amingaon Station Master in Alipurduar Junction Division and he died on 27.9.1963. His wife late Bhagawati Devi made representation to the Railway authorities on 12.7.95 for payment of dues of her husband including retiral benefits. Her representation was rejected by the General Manager(P) on 9.8.95. Thereafter she submitted more representations giving details regarding her late husband and the last representation dated 24.1.96.

The widow dies on 12.5.1996 and no further action had been taken by the respondents on her subsequent representations. However, her son Sri Ramesh Kumar Jha, the present applicant submitted

This application is for payment of dues of her late husband

C. F. of Rs. 52/-

deposited via

IPO BD No 751856

Dated ... -19-8-97

31/9/97

D.P. Registered

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Copy of the order

has been issued to the

L/Advocates of the parties
vide D.N.O. 3152 to
3153 d. 26.9.97

18/

contd..

10.9.97 representation after the death of his mother to the Railway authorities and the Railway authorities had taken up the representation as evident from Annexure-V order dated 28.7.97 issued by the General Manager(P),N.F.Railway,Maligaon. No final order has since been taken by the Railway authorities.

In view of the fact that the Railway authorities are seized of the matter, the respondents are directed to dispose of the representation of the applicant as mentioned in letter No.E/207/FS/Gr.III dated 28.7.97 (Annexure-V) as early as possible and at any rate within a period of 3 months from the date of receipt copy of this order, as the matter relates to the period as far back as 1963.

The application is disposed of. No order as to costs.


Member